

employees of Bharat Gold Mines Limited (BGML) was considered by the Government. However, no final decision in the matter has been taken as yet. It may not be possible to give a tentative date by which a decision will be taken.

Recoveries sought by Kendriya Bhandar

2310. SHRI R.K. ANAND: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that recoveries have been made on number of items from M/s. DD Enterprises and M/s Pioneer Enterprises, suppliers of Hewlett Packard India Ltd. cartridges in Kendriya Bhandar on account of higher charges for sale to Government Departments.

(b) if so, the details of the recoveries made from them and what action has been taken against them; and

(c) whether suppliers have been black listed/de-registered by Kendriya Bhandar for selling items at higher rates?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) to (c): The information will be laid on the Table of the House.

**Action by Government under Article 309
of the Constitution**

2311. SHRI JANESHWAR MISHRA:

SHRI BHAGWATISINGH:

SHRI NAND KISHORE YADAV:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have so far not framed rules and regulations and Acts under Article 309 of Constitution of India for recruitment and conditions of service of persons serving the Union or a State;

(b) if so, the details thereof and which are the rules regulating the recruitment and the conditions of service of persons appointed to such services and posts until provision is made by or under an Act of the said article; and

[23 December, 2004]

RAJYA SABHA

(c) by when Government would like to place before Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):
(a) and (b) Recruitment to various Central Services and posts is regulated by separate Service Rules and Recruitment Rules framed by the President in exercise of the powers conferred on him by the proviso to Article 309. The conditions of service of Central Government employees are regulated by various sets of rules like Fundamental and Supplementary Rules and Civil Services Regulations which were made under Section 968 of the Government of India Act, 1919 and which continue in existence by virtue of Article 313, and Central Civil Services (Leave) Rules, Central Civil Services (Conduct) Rules, Central Civil Services (Classification, Control and Appeal) Rules etc., all of which derive their authority from the proviso to Article 309.

(c) No such proposal is contemplated as of now.

Legislation to protect whistleblowers

2312. SHRI RAMAMUNI REDDYSIRIGIREDDY:
SHRI K. RAMA MOHANA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are enacting a legislation to protect whistleblowers in the country in view of the scams, swindles, rip-offs have become a regular feature of the Indian Society;

(b) whether any other country in the world has enacted such legislation; and

(c) if so, the details of such countries?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):
(a) The Government has issued a Resolution dated 21.04.2004 read with Corrigendum dated 29.4.2004 authorizing Central Vigilance Commission as 'Designated Agency' to look into complaints made by whistleblowers and to ensure their protection.

(b) and (c) As per information available in 17th Report of the Law Commission of India, a few countries in the world such as USA, UK, Australia and New Zealand etc. have enacted such legislations.